

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION No. 5083

TO BE ANSWERED ON MARCH 27, 2018

SEALING OF PROPERTIES

No. 5083 SHRI NATUBHAI GOMANBHAI PATEL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether businessmen, factory owners and general public in Delhi are suffering due to sealing of properties;
- (b) if so, the details thereof along with the number of properties sealed so far;
- (c) whether the Government is formulating any scheme to provide relief from sealing; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

(a) & (b): The sealing of properties in the National Capital Territory of Delhi is being carried out by the concerned local body for violation of the provisions of the Master Plan for Delhi 2021/standard plan on the instructions of the Supreme Court appointed Monitoring

Committee. This is being done in terms of the Judgment of the Hon'ble Supreme Court dated 15 December, 2017 passed in the Writ Petition (Civil) No. 4677 of 1985. North Delhi Municipal Corporation, South Delhi Municipal Corporation, East Delhi Municipal Corporation (EDMC) and New Delhi Municipal Council have informed that a total of 1,738, 857, 300 and 56 numbers of properties respectively, have been sealed after the Judgment dated 15th December, 2017. Besides, EDMC has informed that 137 illegal factories have been sealed since 1 January, 2018. Further, the Delhi Cantonment Board has informed that 51 industrial units have been sealed in pursuance of order dated 18th September, 2017 of Hon'ble High Court of Delhi to stop illegal industrial activities running in residential areas.

(c) and (d): The matter relating to proposed amendments in the provisions of Master Plan for Delhi 2021, is *sub-judice* in the Hon'ble Supreme Court of India.
